



2026:AHC:52069

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3557 of 2026

Rajesh Sharma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Singh Yadav, Rohit Nandan Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rohit Nandan Pandey, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Medical Officer in the year 2010 and he is working in Community Health Centre (CHC) Aliganj, district Etah. As per the writ petitioner, one Dr. Shiv Kumar, who was working in Community Health Centre (CHC), Aligarh is junior to the writ petitioner and he is holding the charge of Medical Superintendent of Community Health Centre, Etah. The writ petitioner in this regard preferred a representation and thereafter, on 13.02.2026, a communication came to be issued by Addl. Director, Medical Health and Family Welfare, Aligarh Division, Aligarh addressed to Chief Medical Officer, Etah to assign charge of Medical Superintendent of Community Health Centre, Aliganj, Etah, however, the writ petitioner has not been handed over the charge as per the order dated 13.02.2026.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in

accordance with law within a period of six weeks, from the date of production of certified copy of the order.

March 16, 2026
N.S.Rathour

(Vikas Budhwar,J.)